ADDENDUM TO THE OFFER OPENING PUBLIC ANNOUNCEMENT DATED JUNE 4, 2014 WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

UNITED SPIRITS LIMITED

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This announcement ("**Addendum to the Offer Opening Public Announcement**") is being issued by JM Financial Institutional Securities Limited and HSBC Securities and Capital Markets (India) Private Limited, the managers to the Offer ("**Managers**") for and on behalf of Relay B.V. ("**Acquirer**" / "**Relay**") and Diageo plc ("**PAC**" / "**Diageo**"), pursuant to and in accordance with the SEBI (SAST) Regulations. This Addendum to the Offer Opening Public Announcement is to be read together with the public announcement issued on April 15, 2014 ("**Public Announcement**"), the detailed public statement dated April 22, 2014 ("**DPS**") that was published on April 23, 2014, the corrigendum announcement dated May 24, 2014 ("**Corrigendum**") that was published on May 25, 2014 and the offer opening public announcement dated June 4, 2014 ("**Offer Opening Public Announcement**") that was published on June 5, 2014.

Capitalized terms used herein but not specifically defined shall have the same meaning ascribed to such terms in the letter of offer dated May 27, 2014 ("**Letter of Offer**").

Status of the Statutory and other Approvals:

1. The acquisition of Offer Shares from NRIs and erstwhile OCBs is subject to approval or exemption from the Reserve Bank of India ("**RBI**"). The Acquirer has submitted an application to the RBI on April 25, 2014 seeking its approval for the acquisition of the Offer Shares from NRIs and OCBs, as may be required, under the Foreign Exchange Management Act, 1999 and the applicable regulations made thereunder.

   The RBI vide its letter dated June 4, 2014 *inter-alia* conveyed its 'no-objection' in respect of acquisition of 688,133 Equity Shares under the Offer from those NRIs who held such Equity Shares as at March 31, 2014 ("**Identified NRIs**"), subject to the condition that the consideration may be credited to the non-resident ordinary account of the Identified NRIs if the Equity Shares were acquired on non-repatriation basis out of rupee resources. The RBI has further directed that M/s Mia and Sons Limited and M/s Ansupa Investments Limited both being erstwhile OCBs shall not tender any Equity Shares in the Offer. Additionally the RBI has directed that in the absence of prior FIPB approval, M/s Habib Bank Limited shall not tender any Equity Shares in the Offer.

   The RBI has further advised to seek a separate approval from the RBI for acquisition of Equity Shares tendered in the Offer by any NRIs and/or OCBs other than the Identified NRIs and OCBs referred to in the above paragraph.

All other terms and conditions of the Offer remain unchanged. The Acquirer and the PAC and their respective directors (as applicable) accept full responsibility for the information contained in this Addendum to the Offer Opening Public Announcement (other than such information as has been obtained from public sources) and also accept full responsibility for their obligations under the Offer and shall be jointly and severally liable for ensuring compliance with the SEBI (SAST) Regulations.

A copy of this Addendum to the Offer Opening Public Announcement is expected to be available on the website of SEBI (www.sebi.gov.in). For further details, please refer to the Letter of Offer issued by the Acquirer and the PAC.

Issued on behalf of the Acquirer and the PAC by the Managers

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Place: Mumbai

Date: June 12, 2014

Size: 12 x 16 Cms